

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP 100 of 2018 With
IA 99 of 2019
IA 165 of 2019
IA 572 of 2019
IA 573 of 2019
IA 161 of 2020

**Coram: Mr. MADAN BHALCHANDRA GOSAVI, MEMBER (JUDICIAL)
Mr. VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.11.2020**

Name of the Company: Kailashchandra Ramgopal Lohiya
V/s
Suvas Reality Pvt Ltd & Ors

Section: Section 241-242 of Companies Act, 2013/IA For Directions

ORDER

Learned Counsel Mr. Jaimin R Dave appeared for the Petitioner.

Learned PCS Mr. Dhiren Dave also appeared.

Learned Counsel Mr. Arjun Sheth appeared for Respondents.

Pleadings in CP 100 of 2018 are complete, however, pleadings in CP 07 of 2020 yet to be completed.

Both matters be heard together. Respondents are directed to file affidavit in reply within two weeks by giving copy to other side and other side may file rejoinder (not more than 5 pages) within a week thereafter.

Both matters stand adjourned to 12.01.2021

(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

(MADAN B. GOSAVI)
MEMBER (JUDICIAL)

Dated this the 3rd day of November, 2020

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